

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
VACATION COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.05.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 17/2017	-	Admission	241/ 242	Mr. Puthucode Vaidyanathan Balasubramanian & Others Vs M/s. Rinac India Ltd., & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	SIGNATURE
	REPRESENTATION TO WHOM	

1. Mr. Aditya Sondhi
Senior Advocate Petitioners
for Karam Joseph
(9845211270) *Karim*

2. Mr. Guenaj D.M
Advocate, } Respondent No. 2
Vaidehi Nark
i/b HSA Advocates }
9820279053 *Wailk*

2. Udayashankar &
Hunwad I
Kaween Kumar
(080-4339700)
R. Manikandam
Company Secretary Respondent No. 3
Rinac India Ltd *Udayashankar & Manikandam*

4. R. Manikandam
Company Secretary Respondent No. 1
Rinac India Ltd 9980570028 *R. Manikandam*

ORDER

Counsel for petitioner is present and counsels for R2 and R3 are present. Company Secretary for R1 Company is present who undertake, to engage the counsel to represent the company / R1. Counsel for R2 filed a memo that he would file vakalat for R2. Counsel for R3 filed a scanned copy of vakalat Nama for R3. Meanwhile counsel for R3 filed a memo along with Annexure stating that R2 and R3 Company made an offer to the petitioners in pursuance of shareholders agreement to sell their shares which is dated 19.5.17 and time allowed to respond by the petitioners which is around 30 days. The counsel for R2 and R3 reported that they will move an application for referring the matter to the Arbitrator and also file objections. The counsel for respondents 2 and 3 are directed to serve copy of the petition and or objections if any, on the counsel for petitioners within 2 weeks. The counsel for petitioners to file rejoinder or counter as the case may be by 14.6.2017.



Member (J)